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Government of India
Ministry of Commerce and Industry
Department of Commerce
Directorate General of Foreign Trade

Public Notice No. 53(RE-2010)/ 2009-14

New Delhi, the 03rd June, 2011

Subject: Amendment of para3.11.8 of HBP Vol I(2009-14)

In exercise of the powers conferred under Paragraph 2.4 of the Foreign Trade Policy, 2009-14, the Director General of Foreign Trade hereby amends Para 3.11.8 of the Handbook of Procedures Vol I (2009-14) with immediate effect.

2. The amended para 3.11.8 will now read as :

“Export shipments filed under the Free Shipping Bill category, would need the following declaration on the Shipping Bills in order to be eligible for claiming chapter 3 benefits of FTP :

‘We intend to claim chapter 3 benefits.’

This declaration shall not be required for export shipments under any of the schemes of Chapter 4 (including drawback), Chapter 5 or Chapter 6 of FTP.

If there is a decision during the year to include any new product or new market to avail such benefit, then:

- (i) For exports of such products/ export to such markets, a grace period of one month from the date of decision/ notification/public notice will be allowed for making this declaration of intent on free shipping bills.
- (ii) After the grace period of one month, all exports (of such products or to such markets) would have to include the declaration of intent on the free shipping bills.
- (iii) For exports made prior to date of decision/notification/public notice of products/markets, such a declaration will not be required since such exports would have already taken place.”

Effect of this Public Notice:

Till now Shipping Bills filed under Chapter 4 (including drawback), Chapter 5 or Chapter 6 schemes needed a “Declaration of Intent” for claiming chapter 3 benefits. Now this “Declaration of Intent” is required only on Free Shipping Bills for claiming Chapter 3 benefits.

Sd/-
(Anup K. Pujari)

(F. No. 01/91/180/160/AM12/ PC-3)